

Bench No. I

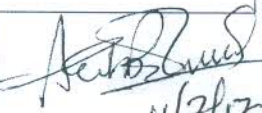
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

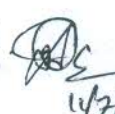
C.P(IB) No. 331/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th July, 2017, 10.30 A.M

Name of the Company		Reliance Commercial Finance Ltd -Vs- Laxmivinayak Rice Mills Ltd	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Anand Basu Mukherjee, Advocate { Financial Creditor { 
11/7/17

Anirban Das, Advocate { Laxmivinayak Rice Mills Ltd { 
11/7/17

ORDER

Ld. Counsels for the financial creditor and the corporate debtor are present.

Ld. Counsel for the financial creditor informed that he has proposed the name of Mr. Ranjan Verma as IRP but he stated that his term has expired on 30/06/2017, so he made a request for adjournment as he has to enquire from the Insolvency and Bankruptcy Board of India in this regard. Time is granted to the petitioner to clarify the position regarding the proposed name of IRP. If the name of the

proposed IRP is not approved then he may propose any other name to act as an IRP.

List the matter on 25/07/2017.


(Vijai Pratap Singh)
Member (J)